

THE GAUHATI HIGH COURT LEGAL SERVICES COMMITTEE
(PRINCIPAL SEAT), GUWAHATI

NOTICE INVITING APPLICATION FOR EMPANELMENT OF LEGAL AID COUNSEL

Applications are invited, in the prescribed format (annexed herewith) from eligible Advocates for empanelment as legal aid counsels in the Gauhati High Court Legal Services Committee for conducting and handling legal aid cases involving Civil-Criminal Service Constitutional matters etc. before the Gauhati High Court. Interested advocates who fulfill the following criteria may apply for empanelment as Legal Aid Counsel:-

Eligibility:

- i. An Advocate with minimum 3 (three) years of experience at the Bar.

Empanelment and Tenure of Legal Aid Counsel:

- i. The application received shall be scrutinized and short listed by Gauhati High Court Legal Services Committee and the final selection shall be done by the Committee in accordance with National Legal Services Authority (Free and Competent Legal Services) Regulations, 2010 (as amended vide Notification dated 28.08.2019)
- ii. The Empanelment shall be made initially for a period of three years commencing from the date of appointment.
- iii. While preparing the panel of lawyers the competence, integrity, suitability and experience of such lawyers shall be taken into consideration.
- iii. There may be representation of the Scheduled Castes, the Scheduled Tribes, women and differently abled lawyers in the panel.

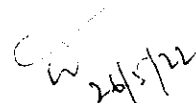
Terms and Conditions for empanelment and Remuneration payable to empanelled Counsel:

- i. Legal Aid Counsels should handle the cases, which are assigned to them by the Gauhati High Court Legal Services Committee. They are expected to prepare Petitions, Appeal Memo, Written Statement, Applications, Reply Affidavits etc. as and when required. They are also required to appear in cases which are assigned to them and conduct such assigned cases to its logical conclusion in the High Court.
- ii. The panel prepared for the period of three years shall also be reviewed and updated periodically by the Executive Chairman or the Chairman, as the case may be, keeping in view the performance of the panel lawyers.

- iii. The panel lawyers shall not ask for or receive any fee, remuneration or any valuable consideration in any manner, from the person to whom he has rendered legal services under these regulations.
- iv. If the panel lawyers engaged is not performing satisfactorily or has acted contrary to the object and spirit of the Act and these regulations, the Legal Services Institution shall take appropriate steps including withdrawal of the case from such lawyer and his removal from the panel.
- v. The panel lawyers shall undergo training periodically as per modules prepared by the National Legal Services Authority and the State Legal Services Authority.
- vi. The participation in the training programme shall be a relevant consideration for the retention or continuation of panel lawyers.
- vii. The remuneration to the empanelled counsel shall be paid in accordance with the rates prescribed in the Notification no. ASLSA.26/2007/236 dtd. 19th July, 2016 issued by Member Secretary, Assam State Legal Services Authority.
- viii. The Chairman of the Legal Services Institution may, in consultation with the Executive Chairman of the State Legal Services Authority or National Legal Services Authority, as the case may be, prepare a list of legal practitioners from among the panel lawyers to be designated as Retainers.
- ix. In the event of any doubt or difference of opinion regarding the terms and conditions of empanelment, the decision of the committee shall be final and binding.

Applications along with all relevant documents may be forwarded to Secretary, Gauhati High Court Legal Services Committee, Gauhati High Court Old Block, 2ND Floor, MG Road, Guwahati-781001 by 27th June, 2022.

By Order


26/5/22

Secretary,


Gauhati High Court Legal Services Committee

Copy forwarded for information and necessary action:-

1. The Registrar General, Gauhati High Court, Guwahati.
2. The Registrar (Admn./Judl.), Gauhati High Court, Guwahati.
3. The Joint Registrar, _____, Gauhati High Court, Guwahati.
4. The Secretary to the Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
5. The Member Secretary, Assam State Legal Services Authority.
6. The President Bar Association, Gauhati High Court, Guwahati.
7. The President Bar Council, Gauhati High Court, Guwahati.
8. The System Analyst, Gauhati High Court, Guwahati.

He is directed to upload the notice immediately in the official web site of the Gauhati High Court and the Gauhati High Court Legal Services Committee.

9. The Private Secretary to Hon'ble Mr. Justice Suman Shyam.

 26/5/22
Secretary,

Gauhati High Court Legal Services Committee

**GAUHATI HIGH COURT LEGAL SERVICES COMMITTEE
GAUHATI HIGH COURT OLD BLOCK
GUWAHATI.**

**APPLICATION FORM FOR EMPANELMENT
AS LEGAL AID COUNSEL
GAUHATI HIGH COURT LEGAL SERVICES COMMITTEE**

Application No. _____
(For Office Use)

Paste latest
passport size
photograph

1. Applicant's Name: _____

2. Father's/ Husband's Name: _____

3. Date of Birth : _____

4. Gender : _____

5. Residence Address : _____

6. Address of Correspondence : _____

7. Mobile No : _____

8. Email ID : _____

9. Educational Qualification :

Course	Name of Board/ University	Year of Passing	Percentage (Aggregate)
Graduation			
Post Graduation (if any)			
Others			

10. Enrolment No: _____
(Attach copy of enrolment certificate)

11. Practice Experience (Duration of actual practice in Courts) : _____

12. Specify the area in which the applicant is desirous to render legal services :

i. Civil

ii. Criminal

iii. Constitutional matters

iv. Family matters

v. Any Other (please specify) : _____

13. Caste :

i. General

ii. OBC/MOBC

iii. SC

iv. ST(H)

v. ST(P)

14. Do you have any experience of rendering free legal services (please specify):

15. A brief writeup about the nature of cases handled by the applicant :

16. Why you have opted for applying to be in the panel of Legal Aid Counsel of Gauhati High Court Legal Services Committee :

17. Whether any Criminal Case/ disciplinary case/ complaint is pending against the applicant with any Court/Authority?

Yes

No

If Yes, please specify:

(Signature of Applicant)

DECLARATION

I hereby declare that all the statements made in this application are true, complete and correct to the best of my knowledge and belief. In the event of any information being found false/ incorrect at any stage, my candidature is liable to be cancelled. I have read and understood the instructions and terms and conditions and agree to abide by those. I declare that I fulfill the eligibility conditions and submitting only one application for empanelment.

Place :

Date :

Signature